

dual cases which have not been finalised by the Corporation so far. The Corporation had been asked to expedite the settlement of these cases and they had promised to do so. The matter is, however, being brought to their notice again.

Prohibition

*502. { Shri Harish Chandra
Mathur;
Shri P. C. Borooah;
Shri Rameshwar Tantia:

Will the Minister of Home Affairs be pleased to state:

(a) what steps have been taken by Government in acceptance and implementation of Lok Sabha Resolution of 1956 regarding prohibition;

(b) whether any phased programme was drawn up for the purpose and what progress has been made in the matter;

(c) what was the total excise revenue of States from wine and liquor in 1947 and 1960; and

(d) how far the enforcement of prohibition is estimated to affect the foreign exchange position in the country and its general economy?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) and (b). A phased programme of prohibition was drawn up and the specific recommendations included in the Second Five Year Plan at Chapter XXIX. The steps taken by the State Governments in the matter are set out in the statement laid on the Table of the House. [See Appendix II, annexeure No. 16].

(c) The information is being collected from the States and will be laid on the Table of the House.

(d) This raises question of too wide a scope to be dealt with within the limits of an answer to a question.

Interchange of High Court Judges

*503. { Shri Osman Ali Khan:
Shri Vidya Charan Shukla:
Shri Rami Reddy:
Shri Achar:

Will the Minister of Home Affairs be pleased to state:

(a) whether the attention of Government has been drawn to the resolution passed at the Bar Association, Madras, suggesting interchange of Judges among the High Courts of India in the interest of national unity;

(b) whether the attention of Government has also been drawn to the suggestion for holding a circuit session of the Supreme Court in South India; and

(c) whether the Government has considered these proposals and the decision thereon?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) to (c). Government have merely seen press reports of the resolutions said to have been passed by the Madras Bar Association, Madras, regarding these proposals, and have not received any formal communication in the matter.

Children's Book Trust

*504. Shri Ram Krishan Gupta: Will the Minister of Education be pleased to refer to the reply given to Unstarred Question No. 432 on the 21st November, 1960 and state the progress so far made in the installation of the press by the Children's Book Trust?

The Minister of Education (Dr. K. L. Shrimall): The Plan for the office building of the Children's Book Trust has since been approved by the Delhi Municipal Corporation. The Children's Book Trust is taking steps to start the construction of the building.

Girls' Education

*505. Shri Kediyan: Will the Minister of Education be pleased to state: